

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT BENCH AT BILASPUR

Original Application No. 518 of 2004

Bilaspur, this the 8th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

E. Viswanathan, S/o. Shri Achuthan,
aged about 51 years, Employed as
Fitter Gr. I, Under SSE(E/OHE)/Const.
SEC. Rly, Bilaspur, Residing at :
Railway Dr. No. 1163, Construction
Colony, Bilaspur, Tehsil & District :
Bilaspur (CG).

... Applicant

(By Advocate - Shri B.P. Rao)

V e r s u s

1. Union of India,
through : The Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager, South
East Central Railway,
Bilaspur Zone, GM Office, PO :
Bilaspur, Tehsil & District :
Bilaspur (CG).
3. The Deputy Chief Electrical Engineer
(Constructions), South East Central
Railway, PO : Bilaspur, Tehsil &
District : Bilaspur (CG).
4. The Sr. Personal Officer (Constructions),
South East Central Railway, PO :
Bilaspur, Tehsil & District :
Bilaspur (CG).

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
sought direction to the respondents to dispose of his represen-
tation dated 25th November, 2002 (Annexure A-4).

2. The brief facts of the case are that the applicant is
working as Grade-I Fitter since 1.11.1988 in the existing pay
(Revised).
scale of Rs. 4500-7000/- According to him he is eligible for
promotion to the next higher grade of MCM in the pay scale of
Rs. 5000-8000/- under ACP Scheme. In this regard, he has given

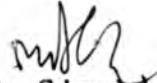


to the respondents, a representation dated 25.11.2002, which has not yet been decided by the respondents. Hence, he has filed this OA claiming the aforesaid relief.

3. In the facts and circumstances of the case, we consider it appropriate to direct the respondent No. 3 to consider the representation of the applicant and take a decision by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. We do so accordingly. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 3, within a period of 10 days from the date of receipt of copy of this order.

4. Accordingly, the OA stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA" Copy to
 Sri B.P. Rao Adv.
for applicant with copy
to R/3, Bilaspur